

IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND

CC No. 10/15

CIS No. 215/2019

CBI Vs. R. P. Bhatia

RC No. 24A/2015/CBI/ACB/New Delhi

U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act

02.07.2020

(Through CISCO Webex Meeting App)

Case file is taken up through Video Conferencing hosted by Ms. Indu Sharma Bhoria, Personal Assistant of this Court, in reference to the *Order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act), RADC, New Delhi.*

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020 and No. 22/DHC/2020 dt. 29.06.2020.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

None for the accused.

Mr. Dhanesh Kumar, Reader and Mr. Narender Kumar, Ahlmad

have also joined through Cisco Webex Meetings App.

Matter is at the stage of final arguments.

Vide order of this court dated 17.03.2020, this case was fixed for final arguments on 03.04.2020. However, vide order No.5/DJ/RADC/2020 dt. 01.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 03.04.2020 were adjourned en-bloc to 02.05.2020. Further, vide order No. 11/DJ/RADC/2020 dated 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 02.05.2020 were adjourned en-bloc to 03.06.2020. Subsequently, vide order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 03.06.2020 were adjourned en-bloc to 02.07.2020.

Now, vide order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other matters have been adjourned en-bloc to 31.07.2020.

Ahlmad has given the report that accused R. P. Bhatia and defence counsel Sh. Devraj could not be contacted as their e-mail IDs and personal mobile phone numbers not available in the record. It is further submitted that only Chamber No. of Advocate Devraj, at Tis

Hazari and residential address of accused R. P. Bhatia is on record.

It is submitted by Ld. PP for CBI that an effort can be made through *Pairvi Officer* SI Ashok Kumar to contact the defence counsel and the accused to take their mobile phone numbers and e-mail IDs.

Request is allowed and direction is given accordingly.

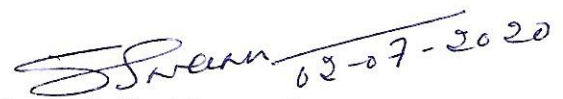
Report be submitted by the *Pairvi Officer* by the next date.

The case stands adjourned for final arguments and further proceedings for 31.07.2020, the date already fixed for en-block adjourned cases.

A scanned signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Original order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi shall be placed on record in the judicial file as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.

 02-07-2020

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:02.07.2020

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex
New Delhi

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